email- rorpcb.jodhpur@gmail.com
Tele : 0291 –2723225

REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD
Plot No. SPL-2, M.I.A Phase-I, Basni, Jodhpur-342005 (Rajasthan)

RPCB/RO/Jodh/NGT-39/ 3689 DATE 16/2/2022

The Registrar,
National Green Tribunal (CZ),
Bhopal (M.P.)

Sub- Submission of factual Report in compliance of direction issued vide order dated 05/01/2022, passed in matter of Original Application OA- 95/2021 Babu Lal Beniwal V/s State of Rajasthan and Ors.

Sir,

The Original Application 95/2021 has been filed before Hon'ble Tribunal highlighting the issue of operation of an industrial plant named M/s Rajasthan Agro Vet Products, Khasra No. 1105/01 and 1105/2 Hingoli Tehsil Bhopalgargh District Jodhpur, in spite of order for closure of factory from Rajasthan State Pollution Control Board.

In this matter it is to submit that M/s Rajasthan Agro Vet Products is a chemical factory engaged in manufacturing of Di Calcium Phosphate @ 6000 MT/Annum. This industry was established and operated in year 2019 after obtaining previous Consent to Establish and Consent to operate, under provisions of Air Act 1981 & Water Act 1974. This consent to Operate was issued on dated 22/05/2019 **[Copy attached as ANNEXURE-I (5 Pages)]**. Subsequently, in year 2020 complaints of Air & Water pollution were received against industry and after verification of complaints the State Board revoked the consent to operate and issued Direction, under Section 31 A of Air Act 1981 and 33A of Water Act 1974, on dated 15/02/2021**[Copy attached as ANNEXURE-II (3 Pages)]** due to reasons mentioned therein. Later on the industry taken the corrective measures and submitted its reply regarding rectification of causes/shortcoming for revocation & Direction. After verification of the reply of industry the State Board issued Consent to operate **[Copy attached as ANNEXURE-III (6 Pages)]** and revoked the Direction under section under Section 31 A of Air Act 1981 and 33A of Water Act 1974 on dated 21/05/2021 **[Copy attached as ANNEXURE-IV (1 Pages)]**.

(अमित जैन)
क्षेत्रीय अधिकारी

email- rorpcb.jodhpur@gmail.com
Tele : 0291 –2723225

REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD
Plot No. SPL-2, M.I.A Phase-I, Basni, Jodhpur-342005 (Rajasthan)

In matter of said Original Application Hon'ble Tribunal has passed an order on dated 05/01/2022 and vide point no. 6 of this order called a report on matter in issue from a joint committee consisting Collector Jodhpur and one representative of Rajasthan State Pollution Control Board. In order to comply with direction of Hon'ble Tribunal and to get the factual report on matter in issue, the District Collector Jodhpur constituted a joint team comprise representatives of Revenue Department, Rajasthan State Pollution Control Board, Department of Medical & Health, State Ground Water Department & Agriculture Department. The team inspected the factory & nearby area on dated 21/01/2022 and prepared "Mauka Fard" & also collected samples of Ambient Air, Stack emissions from the unit and ground water & soil in vicinity of factory premise. A team of Medical & Health Department also conducted health survey of area and the SDM Bhopalgarh obtained a report from veterinary hospital regarding death of animals in area. All analysis and survey reports have been received from concerned department and have been compiled. Here it is important to mention that as per findings of team at present the industry is operating with valid consent to operate under provisions of the Section 25/26 of the Water Act 1974 & Section 21 of the Air Act 1981issued by Rajasthan State Pollution Control Board.

A copy of factual report in form of "MAUKA-FARD" and analysis/ survey reports **[Copy attached as ANNEXURE-V (27 Pages)]** are being attached for kind perusal and further directions.

Regards,

Yours Sincerely

(Amit Sharma)
Regional Officer

Enclosed- As above

Annexure-I
(5 Pages)

Regional Office Jodhpur

Rajasthan State Pollution Control Board

SPI -I, Phase-I, Basni Ind. Area, Jodhpur
Phone: 0291-2723225

Registered

File No : F(Tech)/Jodhpur(Bhopalgarh)/1613(1)/2015-2016/725-726
Order No : 2019-2020/Jodhpur/8003

Date: 22/05/2019

Unit Id : 72663

M/s RAJASTHAN AGRO VET PRODUCTS

462 Beniwalon Ki Dhani , Hingoli Tehsil:Bhopalgarh
District:Jodhpur

Sub: **Consent to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 28/12/2018 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **RAJASTHAN AGRO VET PRODUCTS plant** situated at **Khasra No 1105/1 and 1105/2 Hingoli Tehsil:Bhopalgarh District:Jodhpur** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **28/12/2018** to **30/11/2023** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
DI CALCIUM PHOSPHATE	Product	6,000.00 TON/ANNUM

3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Signature Not Verified
Digitally signed by JAGDISH SINGH
Date: 2019.05.22 18:03:13 +05:30

Regional Office Jodhpur
Rajasthan State Pollution Control Board
SPL-I, Phase-I, Basni Ind. Area, Jodhpur
Phone: 0291-2723225

Registered

File No : F(Tech)/Jodhpur(Bhopalgarh)/1613(1)/2015-2016/725-726
Order No : 2019-2020/Jodhpur/8003
Date: 22/05/2019
Unit Id : 72663

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	1.000	NIL	1.000 Septic Tank and Soakpit
Trade Effluent	8.000	8.000	NIL Reuse in Process

5 That the sources of air emmissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emmissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
DG Set(25KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--
Hot Air Generator-02	ADEQUATE STACK HEIGHT , Bag Filter , Cyclone	--	--

6 **That this consent to operate is being issued to your project having investment in Land, building, plant & machinery as Rs. 156.00 Lacs. In case of any increase in capacity or addition/ modification/ alteration/ or change in product mix or process or raw material or fuel, the project proponent is required to obtain fresh consent to operate from the Board.**

7 **That the industry shall maintain zero discharge status from the premises. No trade effluent shall be discharge inside/ outside industry premises**

Signature Not Verified
Digitally signed by JAGDISH SINGH
Date: 2019.05.22 18:03:13 +05:30

Regional Office Jodhpur
Rajasthan State Pollution Control Board
SPL-I, Phase-I, Basni Ind. Area, Jodhpur
Phone: 0291-2723225

Registered

File No : F(Tech)/Jodhpur(Bhopalgarh)/1613(1)/2015-2016/725-726
Order No : 2019-2020/Jodhpur/8003 Date: 22/05/2019
Unit Id : 72663

8 That the unit shall comply the provisions of Rajasthan Gazette Extraordinary Notification dated 26/05/2016 issued by Department of Environment & shall apply for consent to operate four months before expiry of this consent to establish or apply four months before expected date of commissioning trial / commercial production which earlier to avoid payment of additional fees.
9 That the industry shall not dispose off waste material out side the premises to avoid any possible nuisance to nearby industries
10 That this consent to operate is issued to the unit on the basis of documents submitted by the applicant, if any discrepancy is found in the document/facts submitted by the unit then the applicant shall be liable for legal action in accordance with provisions of law
11 That this consent to operate is valid subject to fulfilment of all the other statutory requirements in other Laws/Acts/Rules as applicable
12 That the industry shall provide septic tank followed by soak pit of adequate capacity for disposal of domestic waste water.
13 That the Industry shall develop tree plantation in 33% of total plot area to maintain air quality around the Industry especially dense plantation be done around the loading / unloading area of material to reduce air pollution.
14 That the Industry shall submit compliance report of all the above stated conditions once in a year to this office
15 That industry shall consume total fresh water of 11.5 KLD (Industrial: 10 KLD, Domestic: 1.5 KLD). The requirement shall be met by Tanker supply and ground water shall not be extracted without obtaining prior permission of the Central Ground Water Authority
16 That industry shall adopt good material handling and storage facilities to maintain internal safety.
17 That industry shall provide adequate pollution control measures and adequate stack height on air emissions. Industry shall provide adequate infrastructure facilities for monitoring of air pollutants
18 That industry shall adopt measures to control fugitive emissions.
19 That industry shall maintain zero effluent discharge in side and Out side plant premises.
20 That industry shall maintain logbook for water consumption, waste water generation, raw material consumption, total production and hazardous waste generation if any.
21 That Industry shall adopt good housekeeping practices and adopt good measures to avoid any accidental hazard.

Signature Not Verified
Digitally signed by JAGDISH SINGH
Date: 2019.05.22 18:03:13 +05:30

Regional Office Jodhpur
Rajasthan State Pollution Control Board
SPL-I, Phase-I, Basni Ind. Area, Jodhpur
Phone: 0291-2723225

Registered

File No : F(Tech)/Jodhpur(Bhopalgarh)/1613(1)/2015-2016/725-726
Order No : 2019-2020/Jodhpur/8003
Date: 22/05/2019
Unit Id : 72663

22 **That industry shall provide stack of adequate height with monitoring facility at Hot Air Generator stack and acoustic enclosure on D.G. Set of 25 KVA within 15 days of consent issue and report to Head Office as well as Regional Office, Jodhpur.**

23 **That the industry shall provide and maintain metering arrangement for raw water consumption, water used in different purpose and measuring effluent generated treated, reused and disposed.**

24 **That industry shall undertake suitable measures for rain water harvesting for artificial recharge of ground water.**

25 **That unit shall not install any other sources of Air pollution/Water pollution without obtaining prior Consent to Operate from the State Board.**

26 **That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under section 42 of the water and section 38 of the Air Act.**

27 **That emission/effluents found to be discharged in excess of the standards prescribed shall be punishable under section 37 of the Air Act and under section 43 of the water Act.**

28 **That unit shall comply with all the conditions imposed by this Consent failing which strict action will be taken against the unit.**

29 **That industry shall submit details of ozone depleting substances within one month of issuance of this letter.**

30 **That this consent is valid subject to fulfillment of all the other statutory requirement in other laws/Acts/Rules as applicable.**

31 **That the unit shall utilise the product only as cattle feed and not for any kind of fertiliser purpose.**

32 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 27(2) of the Water Act and under section 21(6) of the Air Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of **Air Act & Water Act.**

33 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

Signature Not Verified
Digitally signed by JAGDISH SINGH
Date: 2019.05.22 18:03:13 +05:30

Regional Office Jodhpur
Rajasthan State Pollution Control Board
SPL-I, Phase-I, Basni Ind. Area, Jodhpur
Phone: 0291-2723225

Registered

File No : F(Tech)/Jodhpur(Bhopalgarh)/1613(1)/2015-2016/725-726
Order No : 2019-2020/Jodhpur/8003
Unit Id : 72663
Date: 22/05/2019

34 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours Sincerely

Regional Officer[Jodhpur]

Copy To:-

1 Master File.

Regional Officer[Jodhpur]

Signature Not Verified
Digitally signed by JAGDISH SINGH
Date: 2019.05.22 18:03:13 +05:30

Annexure- II (3 Pages)

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone : 0141-5159699, 5159604 e-mail : member-secretary@rpcb.nic.in
Toll Free Helpline No. : 18001806127 Ext. 7

2818
09/07/2021

REGISTERED A.D

F.Tech (CD-648) Tech/RPCB/CD/ 6/6

Dated: 15/02/2021

For Necessary Action Please
EE/Sup.S.O./SO/SO/AEE/JEE/Actt./Estt.
1163
Regional Officer, RPCB, Jodhpur

M/s Rajasthan Agrovet Product,
Khasra no.1105/1&1105/2, Village-Hingoli,
Tehsil-Bhopalgarh,
District- Jodhpur
(Email- madhuylc2008@gmail.com)

Sub.: Revocation of consent to operate under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 & section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and directions for closure under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and 31A of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: (i) Inspection carried out on 02/06/2020.
(ii) Show cause notice for intended revocation of CTO and intended directions of closure issued by R.O office, Jodhpur vide letter dated 04/06/2020.
(iii) Your reply dated 29/06/2020.
(iv) Inspection of the industry on 14/07/2020.
(v) Your letter dated 26/08/2020 .
(vi) Show cause notice for intended revocation of consent to operate & intended directions of closure issued vide letter dated 05/10/2020.
(vii) Your reply dated 27/10/2020.
(viii) Inspection of the industry on 15/10/2020.

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974 & Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Acts") have come into force in whole of the country, with effect from 23.03.1974 & 16.05.1981, respectively.
2. And whereas the Acts have been enacted to provide for the prevention, control and abatement of water & air pollution and for maintaining and restoring the wholesomeness of water & air.
3. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. And whereas under the provisions of section 25/26 of the Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
5. And whereas under the provisions of section 21 of the Air Act, no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment.
6. And whereas under the provisions of section 21 of the Air Act, no person discharge or cause or permit to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
7. And whereas, the industry is being operated in the name & style of M/s Rajasthan Agrovet Products (herein after referred to as "the Industry") at Khasra no.1105/1&1105/2, Village-Hingoli, Tehsil-Bhopalgarh, District-Jodhpur and is engaged

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141-5159699, 5159604 e-mail : member-secretary@rpcb.nic.in

Toll Free Helpline No. : 18001806127 Ext. 7

in the manufacturing of Di-Calcium Phosphate and the process is such that it generated polluted air and water.

8. And whereas, consent to operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act 1974 & section 21/22 of the Air (Prevention & Control of Pollution) Act 1981 was granted vide letter dated 22/05/2019 with validity upto 30/11/2023 with the conditions stipulated therein. You were liable to comply with the conditions stipulated in consent letter.
9. And whereas complaints have been received regarding air and water pollution problem created by the industry.
10. **And whereas, industry was inspected by the Board's officials of Regional Office, Jodhpur on 02/06/2020 so as to verify the contents of complaint received on Sampark Portal and on the basis of non- compliances observed a show cause notice for intended revocation of consent to operate and intended directions of closure was issued by the R.O RSPCB Jodhpur vide letter dated 04/06/2020.**
11. And whereas to verify the industry's reply dated 29/06/2020 and 20/07/2020 industry was inspected by the officials of R.O RSPCB, Jodhpur on 14/07/2020 and found that infrastructure facilities were not provided at Hot air generator for stack emission monitoring.
12. And whereas during inspection on 14/07/2020, samples of water from tube well located within the industry premises and open well located near to the industry were also collected and in the samples following parameters were found exceeding the norms prescribed for drinking water.

Parameters	Tube well located within the industry (mg/L)	Open well located near to the industry.(mg/L)	Prescribed Standards(IS10500) (mg/L)
Nickel(Ni)	0.03	0.2373	0.02
Lead(Pb)	0.537	0.7301	0.01
Total Chromium(Cr)	0.15	0.2601	0.05
Iron(Fe)	1.065	1.388	0.3
Cadmium(Cc)	0.1779	0.1337	0.003
Hardness	300	1880	200

13. And whereas, on the basis of non- compliances observed, a show cause notice for intended revocation of consent to operate was issued vide letter dated 05/10/2020 for the reasons mentioned therein.
14. And whereas, the industry was again inspected by a team from the Head Office, Jaipur on 15/10/2020 and following non- compliances were observed:-
    a. That the suction pipe for suction of vapours from reactor vessel is very small and thus is inadequate.
    b. Solid waste was found stored in open unlined area behind the plant.
    c. Adequate stack height and acoustic enclosures not provided at D.G set of 25 KVA.
    d. Adequate stack height not provided at hot air generators- (02 in nos).
    e. Adequate arrangements have not been made for treatment & reuse of trade effluent
    f. Infrastructure facilities for monitoring were not found installed at wet scrubber and hot air generator.
    g. Water meters were not found installed.
    h. Log book of water consumed and waste water generation not maintained.

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 014 -5159699, 5159604 e-mail : member-secretary@rpcb.nic.in

Toll Free Helpline No. : 18001806127 Ext. 7

15. And whereas above non- compliances and violations have been viewed seriously by the Board.
16. And whereas the industry has failed to comply with the provisions of Air & Water Acts.
17. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of section 33A of the Water (Prevention and Control of Pollution) Act, 1974 & 31A of the Air (Prevention and Control of Pollution) Act, 1981 and for performance of its functions under the Acts, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-

a) **The closure, prohibition or regulation of any industry, operation or process.**
b) **Stoppage or regulation of the supply of electricity or water or any other service.**

Therefore, in order to prevent pollution being caused by the industry to stop non-compliance of Air & Water Acts and in the interest of perpetual offence being committed by the industry, the State Board hereby revokes consent to operate granted vide letter under reference and in exercise of the powers conferred upon it under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 & 31A of the Air (Prevention and Control of Pollution) Act, 1981 and for performance of functions under the Acts, hereby directs you to, forthwith, close down your industry **M/s Rajasthan Agrovet Product, Khasra no.1105/1&1105/2, Village-Hingoli, Tehsil-Bhopalgarh, District- Jodhpur .**

It may be noted that failure of compliance of these directions, is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with fine under section 41(2) of the Water Act & 39 of the Air Act.

This bears the approval of the competent authority.

-Sd-

(Rajesh Kumar Thakuria)
Group Incharge-CD

Copy to:-

1. The District Collector, Jodhpur to, forthwith, secures closure of industrial plant of **M/s Rajasthan Agrovet Product, Khasra no.1105/1&1105/2, Village-Hingoli, Tehsil-Bhopalgarh, District- Jodhpur .**
2. The Executive Engineer, Jodhpur Vidhyut Vitran Nigam Limited, Jodhpur with the directions under section 33(A) of the Water Act, 1974 & under section 31(A) of the Air Act, 1981 to, forthwith, disconnect the supply of electricity to M/s Rajasthan Agrovet Product, Khasra no.1105/1&1105/2, Village-Hingoli, Tehsil-Bhopalgarh, District- Jodhpur and confirm compliance of these directions as accomplishment thereof is binding upon you under the said Act.
3. Regional Officer, Regional Officer, Rajasthan State Pollution Control Board, Jodhpur to ensure compliance of the directions passed by the State Board, seal the Diesel Generator sets (if any) and such other equipment's so as to affect complete closure of the industrial plant and send compliance report to the Head Office, by 28/02/2021.
4. Master file, Group CD, Rajasthan State Pollution Control Board, Jaipur.

Group Incharge-CD

Annexure- III
(6 Page)

Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(Tech)/Jodhpur(Bhopalgarh)/1613(1)/2015-2016/261-263
Order No : 2021-2022/CD/6489
Date: 21/05/2021
Unit Id : 72663

M/s RAJASTHAN AGRO VET PRODUCTS

462 Beniwalon Ki Dhani , Hingoli Tehsil:Bhopalgarh District:Jodhpur

Sub: **Consent to Operate** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 17/02/2021 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **RAJASTHAN AGRO VET PRODUCTS plant** situated at **Khasra No 1105/1 and 1105/2 Hingoli Tehsil:Bhopalgarh District:Jodhpur** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **21/05/2021** to **30/04/2026** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
DI CALCIUM PHOSPHATE	Product	6,000.00 TON/ANNUM

3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(Tech)/Jodhpur(Bhopalgarh)/1613(1)/2015-2016/261-263
Order No : 2021-2022/CD/6439 Date: 21/05/2021
Unit Id : 72663

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	1.000	NIL	1.000 Septic Tank and Soakpit
Trade Effluent	8.000	8.000	NIL Reuse in Process

5 That the sources of air emmissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emmissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
One briquette fires Hot Air Generator(0.5TPH)	ADEQUATE STACK HEIGHT , Bag Filter	Particulate Matter	150 mg/ Nm3
One D.G. SET(25KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--
Reaction vessels	ADEQUATE STACK HEIGHT , WET SCRUBBER	Particulate Matter Acid Mist	150 mg/Nm3 50 mg/Nm3

6 That the **RAJASTHAN AGRO VET PRODUCTS plant** will comply with the standards as prescribed vide MOEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.

Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(Tech)/Jodhpur(Bhopalgarh)/1613(1)/2015-2016/261-263
Order No : 2021-2022/CD/6489
Date: 21/05/2021
Unit Id : 72663

7 That the consent to operate is valid for the production of Di Calcium Phosphate upto 6000 MTPA only. The industry has to seek fresh consent to establish/operate for any change in product/by product/process/service/activity and any modification /alteration.

8 That the total capital investment of the unit as per the C.A certificate submitted is Rs.156.00 Lacs which includes the cost of land, building and plant & machinery. In case of any increase in total capital investment additional fee as per the fee notification dated 26/05/2016 shall be required to be deposited.

9 That industry shall not carryout any modification/change in process or manufacture/produce any other products/byproducts, which require environment clearance as per the provisions of Environment Impact Assessment Notification dated 14/09/2006, notified by Ministry of Environment & Forests, Government of India.

10 That the total water requirement of the industry shall not exceed 11.5 KLD (Domestic use -1.5 KLD and Industrial use- 10.00 KLD) and same shall be sourced from tanker supply/ ground water(3.5 KLD) and recycled water(8.0 KLD).

11 That neither any ground water will be abstracted nor any ground water abstraction structure shall be constructed without obtaining prior permission from the Central Ground Water Authority (CGWA).

12 That the industry shall submit copy of NOC from CGWA for the abstraction of ground water upto 11.50 KLD as soon as it is received.

13 That the trade effluent(8.00 KLD)generated from the process shall be treated through Effluent Treatment Plant (ETP) of adequate capacity upto the norms and shall be completely reused in the process.

14 That in no case, the trade effluent generated from the process shall be utilized for any other purpose within or outside the premises.

15 That the domestic effluent generated(1.0 KLD) shall be disposed off through scientifically designed septik tank followed by soak pit.

16 That the industry shall not discharge treated/untreated effluent (industrial/domestic) inside and/or outside the premises in any case.

17 That the industry shall maintain zero liquid discharge status inside as well as outside the premises all the time.

18 That the industry shall provide and maintain metering arrangement for measuring ground water abstracted, water used for different purposes and for measuring of effluent generated, treated and reused. The daily log book shall be maintained.

19 That all the pipe lines carrying effluent/water/liquid shall be kept above ground level and with proper color coding. No flexible piping or drains shall be provided and maintained for carrying of liquids.

Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(Tech)/Jodhpur(Bhopalgarh)/1613(1)/2015-2016/261-263
Order No : 2021-2022/CD/6439
Date: 21/05/2021
Unit Id : 72663

20 That the industry shall make arrangements for proper channelizing of storm water and process waste shall not be allowed to mix with storm water.
21 That the industry shall not use pet coke/furnace oil in any process/service/utility in compliance to the order dated 17/11/2017 of Hon'ble Supreme Court, wherein ban has been imposed on the use of pet coke and furnace oil in the State of Rajasthan.
22 That the industry shall maintain stack of required adequate height (not less than 11 meters from ground level) and adequate pollution control measures at briquette fired Hot Air Generator (0.5 TPH) and reaction vessels to achieve the norms as mentioned at condition no.5.
23 That the industry shall maintain safe and adequate infrastructure facilities for stack emission monitoring at the stacks of hot air generator and reaction vessels.
24 That the industry shall maintain stack of adequate height and requisite acoustic enclosures with the D.G. Set of 25 KVA, as per standards prescribed under the Environment (Protection) Act ,1986 and the Air Act,1981.
25 That the industry shall provide dyke wall with the provision of lime around acid storage area and acoustic enclosure at the DG set of 25 KVA within 45 days from issuance of this consent failing which the bank guarantee of Rs 10,000/- shall be forfieted without any further notice .
26 That industry shall not install any other sources of Air pollution/ Water pollution without obtaining prior Consent to Operate from the State Board.
27 That effective control measures shall be provided to control fugitive emissions during processing, transportation, packing etc.
28 The project proponent shall ensure proper channelization of the fugitive emissions from the various activities / processes or provide adequate control systems for the same. These arrangements shall be maintained in good conditions and operated properly so as to preserve clean and safe environment in and around the premises of the unit.
29 That the power supply of the production shall be so interlocked with the Air & water pollution control equipment's, so that in case of non functioning of the pollution control equipment the production process stops automatically.
30 That the industry shall carryout effluent sampling and ambient air quality/stack emission/process emission monitoring as the case may be and submit half-yearly analysis report from laboratory recognized by Ministry of Environment & Forests(MoEF), Government of India/Rajasthan State Pollution Control Board.

Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(Tech)/Jodhpur(Bhopalgarh)/1613(1)/2015-2016/261-263
Order No : 2021-2022/CD/6439
Date: 21/05/2021
Unit Id : 72663

31 That the industry shall comply with the provisions of the Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2016 and Public Liability Insurance Act,1991, whichever is applicable.

32 That the Industry shall develop plantation in 33% of total plot area to maintain air quality around the Industry and maintain good housekeeping in the premises.

33 That industry shall undertake suitable measures for rain water harvesting for artificial recharge of ground water.

34 That emission/effluents found to be discharged in excess of the standards prescribed shall be punishable under section 43 of the Water Act and under section 37 of the Air Act.

35 That any incorrect information submitted in the consent application form or declaration shall make the industry liable for legal action under section 42 of the Water Act and under section 38 of the Air Act.

36 That this consent is valid subject to fulfillment of all the other statutory requirements in other laws/Acts/Rules as applicable.

37 That the industry shall comply with all the conditions of consent to operate order no . 2019-2020 / Jodhpur/8003 dated 22.5.2019.

38 That the industry shall comply with all the conditions imposed in this consent to operate, failing which the bank guarantee of Rs. 75,000/- shall be forfeited without any further notice.

39 That industry shall furnish half yearly compliance report of consent conditions to this office as well as Regional Office, Jodhpur.

40 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 27(2) of the Water Act and under section 21(6) of the Air Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of **Air Act & Water Act.**

41 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

42 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Head Office (CD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 141-5159600 Fax: 0141-5159697

Registered

File No : F(Tech)/Jodhpur(Bhopalgarh)/1613(1)/2015-2016/261-263
Order No : 2021-2022/CD/6439

Date: 21/05/2021

Unit Id : 72663

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge[CD]

(A): **Copy To:-**

1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Jodhpur to ensure the compliance.
2 Master File.

Group Incharge[CD]

Annexure- IV

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone : 0141-5159699, 5159604 e-mail : member-secretary@rpcb.nic.in
TollFree HelpLine No. : 18001806127 Ext. 7

F.Tech/CD/(CD-648)/RPCB/ SPL-1

Date:21/05/2021

M/s Rajasthan Agrovet Product
Khasra No- 1105/1 and 1105/2,
Near Village- Hingoli, Tehsil- Bhopalgarh
District- Jodhpur.

Sub:- Revocation of direction of closure issued under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981.

Ref:- (i) This office letter no. F.Tech(CD-648)/RPCB/CD/616 dated 15/02/2021.
(ii) Application for consent to operate dated 17/02/2021.

Sir,

With reference to above, subsequent to the submission made by you for control of Air and Water pollution and recommendations of Regional Officer, Regional Office, RSPCB, Jodhpur, the State Board has granted Consent to Operate under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide order no. 2021-2022/CD/6489 dated 21/05/2021 for the manufacturing of Di- calcium Phosphate upto 6000 MTPA. Therefore, the direction of closure issued under section 33A of Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide letter dated 15/02/2021 is hereby revoked.

This bears the approval of the competent authority.

Yours sincerely

(R.K Thakuria)
GIC (CD)

Copy to the following for information and necessary action:-

1. District Collector, Jodhpur.
2. The Executive Engineer, JVVNL, Jodhpur with the advice to restore the electricity supply of the industry.
3. Regional Officer, Rajasthan State Pollution Control Board Jodhpur to de-deal the D.G set, if any.
4. Master File, CD Cell, RSPCB, Jaipur.

959
05/08/2021 GIC (CD)

(Annexure-5)
(27 Pages)

मौका-पर्चा

श्रीमान् जिला कलक्टर जोधपुर के आदेश क्रमांक R-191/3323-3329 दिनांक 07-01-2022 एवं आदेश क्रमांक 3437-3442 दिनांक 18.01.2022 की अनुपालना में संयुक्त दल के सदस्यों द्वारा मैसर्स राजस्थान एग्रोवेट प्रॉडक्ट्स खसरा संख्या 1105/1, 1105/2, ग्राम-हिंगोली तहसील-भोपालगढ़, जिला-जोधपुर एवं उद्योग के आस-पास के क्षेत्रों का आज दिनांक 21.01.2022 को निरीक्षण किया गया। निरीक्षण के दौरान संयुक्त दल के निम्न सदस्य मौजूद रहे :-

1. श्री हवाई सिंह यादव, उपखण्ड अधिकारी भोपालगढ़
2. श्री दिलिपसिंह ब्लॉक मुख्य चिकित्सा (अधिकारी), भोपालगढ़
3. श्री अखिलेश श्रीवास्तव, कृषि अनुसंधान (अधिकारी), जोधपुर
4. श्री महेन्द्र चौधरी, कनिष्ठ भूजल वैज्ञानिक, भूजलविभाग जोधपुर
5. श्री महेश कुमार सिंह, वरिष्ठ वैज्ञा० अधिकारी, रा०प्र०नि०म०, जोधपुर
6. श्री कैलाश सुथार, कनिष्ठ पर्या० अभियन्ता रा०प्र०नि०म०, जोधपुर

इस दौरान उद्योग मालिक श्री माधाराम बिश्नोई भी मौजूद रहे। परिवादी श्री बाबूलाल बेनिवाल (Applicant) को मौके पर उपस्थित होने हेतु पूर्व सूचना दी गई थी तथा मौके पर भी दूरभाष पर संपर्क किया गया परन्तु परिवादी मौके पर उपस्थित नहीं हुआ एवं आने से इन्कार किया। निरीक्षण का मुख्य उद्देश्य उद्योग के आस-पास के क्षेत्र में इस उद्योग के संचालन से जल एवं वायु प्रदूषण, क्षेत्र के आस-पास के लोगों के स्वास्थ्य पर प्रभाव, छवि उपज में हानि, क्षेत्र के भूजल पर प्रभाव एवं उद्योग के नियमानुसार संचालन की स्थिति को जाँचा जाना है।

इन्द्रेश कुमार
21/01/22

Rupendra Kumar

21/01/2022

इसके अतिरिक्त श्री बाबूलाल बेनिवाल के द्वारा माननीय राष्ट्रीय हरित प्राधिकरण भोपाल बैंच में दायर मूल परिवाद क्रमांक 95/2021 में वर्णित तथ्यों को भी जाँचा जाना है।

संयुक्त निरीक्षण के समय उद्योग संचालित पाया गया तथा उद्योग द्वारा डाई कैल्शियम फॉस्फेट का उत्पादन किया जाना पाया गया। उद्योग की उत्पादन क्षमता 6000 टन प्रतिवर्ष हेतु राज्य मण्डल द्वारा जल अधिनियम 1974 एवं वायु अधिनियम 1981 के प्रावधानों के तहत संचालन सम्मति जारी की हुई है, जो कि दिनांक 30.04.2026 तक वैध है। (प्रतिसंलग्न)

उक्त सम्मति शर्तों की पालनार्थ जाँच हेतु RPCB के दल द्वारा उद्योग की चिमनियों से गैसीय एवं पार्टिकुलेट मैटर (PM) उत्सर्जन की जाँच की गई। इसके अतिरिक्त उद्योग परिसर की परिवेशीय वायु की गुणवत्ता को भी जाँचा गया।

उद्योग में जनित औद्योगिक अपशिष्ट के उपचार हेतु अपशिष्ट उपचार संयंत्र (ETP) स्थापित एवं संचालित पाया गया। इस ETP से उपचारित जल को उद्योग द्वारा अपनी उत्पादन प्रक्रिया तथा परिसर में पुनः काम में लिया जाना पाया गया। उद्योग द्वारा अनुपचारित/उपचारित अपशिष्ट का निस्तारण चार-दिवारी के बाहर खुली जमीन/खेतों में नहीं पाया गया। उद्योग परिसर में अपशिष्ट पाउडर के रूप में जिप्सम भंडारित पाया गया जो कि उद्योग की उत्पादन प्रक्रिया का सह-उत्पाद है। उद्योग प्रतिनिधि द्वारा सूचित किया गया कि जिप्सम को भंडारित करने के पश्चात् खरीदकों को सप्लाई किया जाता है।

RPCB के दल को उद्योग के प्रदूषण नियंत्रण उपायों एवं

Rupendra Kumar

21/11/2022

24/11/2022

वायु जाँच / जल की जाँच के संबंध में तकनीकी रिपोर्ट प्रस्तुत करने हेतु निर्देशित किया गया।

संयुक्त जाँच दल में मौजूद भू-जल विभाग के अधिकारी द्वारा उद्योग परिसर, उद्योग के आस-पास के क्षेत्र में भू-जल गुणवत्ता की जाँच हेतु भू-जल के नमूने लिये गये। भू-जल विभाग के अधिकारी को उक्त नमूनों की जाँच रिपोर्ट शीघ्र प्रस्तुत करने हेतु निर्देशित किया गया।

संयुक्त जाँच दल में मौजूद कृषि विभाग के अधिकारी द्वारा उद्योग के आस-पास स्थित खेतों (मय परिवादी के खेत) से मृदा के नमूने एकत्रित किये गये। कृषि अनुसंधान अधिकारी को उक्त नमूनों की जाँच रिपोर्ट शीघ्र प्रस्तुत करने हेतु निर्देशित किया गया।

जाँचदल के सदस्य ब्लॉक मुख्य चिकित्सा अधिकारी, भोपालगढ़ द्वारा बताया गया कि उद्योग के आस-पास के क्षेत्र में जल एवं वायु प्रदूषण से लोगों के बिमारी होने का कोई भी मामला नहीं पाया जाता है। उन्हें इस संबंध में तथ्यात्मक रिपोर्ट अतिशीघ्र प्रस्तुत करने हेतु निर्देशित किया गया।

उद्योग मालिक श्री माधाराम बिश्नोई द्वारा सूचित किया गया कि उद्योग के पास ही पशुओं का बाड़ा है, जिसमें 15 पशु पाले जा रहे है तथा आज तक उद्योग के कारण कोई पशु हानि नहीं हुई है एवं पास के खेतों में गेहूँ तथा मीरे की फसल भी अच्छी उगी हुई है। मौके पर इस तथ्य को भी जाँचा गया, कृषि अनुसंधान अधिकारी द्वारा बताया गया कि उद्योग के आसपास गेहूँ, जीरा एवं सरसों की फसलों की वृद्धि सामान्य है एवं फसलों की दशा भी ठीक है। मौका कई मौके पर उपस्थित सभी लोगों को बताया, सुनाया गया एवं सही होना स्वीकार कर हस्ताक्षर किये गये।

इन्द्रेश कुमार
अनुवेदक
रा.ग.वि.प.
मुनिम

महेन्द्र सिंह
कार्यालय सहायक
राजस्थान राज्य प्रदूषण नियंत्रण मंडल
जोधपुर
प्रत्यक्ष मौके पर

(अभिषेक कुमार सिंह)
AEO (App)
O/o Dy. Dy. (Cent)
Jodhpur

(डॉ. दिनेश पूनिया)
Circle Head
(Block chief medical officer)
Bhopalgarh

Rupendra Kumar
(LDC)

(सेक्शन कुमार सिंह)
एस.डी.ओ. (ए.एस.)
जोधपुर

21/10/2022
JEE, RPCB, Jodhpur

(हनुमान सिंह यादव)
उपखण्ड अधिकारी
भोपालगढ़

21/10/2022
(Kunal Khedia)
(RAS, RJ)

माधाराम
Proprietor
RAVP

(4)

श्रीमान् जिला कलक्टर जोधपुर के आदेश क्रमांक 3437-3442 दिनांक 18.01.2022 की अनुपालना में संयुक्त जाँच दल द्वारा मै० राजस्थान एग्रोवेट प्रॉडक्ट्स खसरा संख्या 1105/1, 1105/2, ग्राम-हिंगोली, तहसील - भोपालगढ़ एवं उद्योग के आस-पास के क्षेत्र का मौका मुआयना संयुक्त रूप से दिनांक 21.01.2022 आजदिन 2:40 बजे तक किया गया एवं संयुक्त जाँच दल मौके से रवाना हुआ। मौके से लगभग 600 मीटर की दूरी पर सड़क किनारे परिवादी श्री बाबूलाल बेनिवाल, श्री भाकराम सहित लगभग 5 ग्रामीण खेड़ मिले, इस पर उपखण्ड अधिकारी श्री हवाई सिंह यादव (उपखण्ड-भोपालगढ़) द्वारा वाहन रोककर परिवादी से मौके पर चलने हेतु आग्रह किया गया। तब संयुक्त टीम मय परिवादी पुनः मौके पर पहुँचे तथा परिवादी श्री बाबूलाल बेनिवाल द्वारा बताये गये भूजल स्त्रोतों तथा खेतों से क्रमशः भूजल एवं मृदा के नमूने एकत्रित किये गये। परिवादी द्वारा संयुक्त टीम को इस प्रकरण में वर्णित उद्योग के पीछे की दीवार के निकट स्थित खुले कुएँ से भी भूजल नमूना एकत्र करने बाबत कहा गया, परन्तु मौके पर उक्त खुला कुँआ सूखा पाया गया। उक्त नमूनों की जाँच रिपोर्ट को मौका फर्द का हिस्सा बनाया जायेगा।

21/1/22
(SDM, भोपालगढ़)

21/1/22
(मेघा कुमार सिंह)
सहायक अभियन्ता
जोधपुर

21.1.2022
(असितेश कुमार श्रीवास्तव)
ARO (App)

21/1/22
(Kunal Khatri)
JEE, RSPCB, Jodhpur

21/01/2022
JEE, RSPCB, Jodhpur

That the sources of air emmissions along with pollution control measures and the emission standards for the prescribed parameters as under:

Sources of Air Emmissions	Pollution Control Measures	Prescribed		Monitoring Results	Remark
		Parameter	Standard		
One briquette fires Hot Air Generator(0.5TPH)	ADEQUATE STACK,HEIGHT , Bag Filter	Particulate Matter	150 mg/ Nm3	85.73 mg/Nm3	Within prescribed standerds
Reaction vessels	ADEQUATE STACK HEIGHT, WET SCRUBBER	Particulate Matter	150 mg/Nm3	56 mg/Nm3	Within prescribed standerds
		Acid Mist	50 mg/Nm3	15 mg/Nm3	Within prescribed standerds
One D.G. SET(25KVA)	ACOUSTIC ENCLOSURE,ADEQUATE STACK HEIGHT	-	-	-	Monitoring not required
Ambient Air quality Minitoring	-	Particulate Matter (size less than 10 µm) or PM10µg/m3	100 µg/m3	91 µg/m3	Within prescribed standerds
		SO_2	80 µg/m3	4.5 µg/m3	Within prescribed standerds
		NO_2	80 µg/m3	21.4µg/m3	Within prescribed standerds

(Kunal Khetrii)
JEE, RSPCB, Jodhpur

(KAILASH SUTHAR)
JEE, RSPCB, Jodhpur

(Mahesh Kumar Singh)
SSO, RSPCB, Jodhpur

SO
(Shyam Singh)
(SO, RSPCB, Jodhpur

The quantity of effluent generation along with mode of disposal for the treated effluent as under :

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal	Monitoring Results	Remark
Domestic Sewage	1	Nil	1.0 KLD Septic Tank and Soakpit	N.A	-
Trade Effluent	8	8	Nil, Reuse in Process	N.A	Tota waste water reuse in process

NOTE: Sampling of waste water generated from the process was not collected due to unit was ingaging for reuse the waste water in process after treatment by ETP and no waste water /effluent was observed out sid the unit.

(Kunal Khatri)
JEE, RSPCB
Jodhpur.

KAILASH SUTHAR
JEE, RSPCB, Jodhpur.

(Mahesh Kr Singh)
SSO, RSPCB
Jodhpur

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Final Report

Report No. : **789**
Report On : **03/02/2022**

I hereby certify that I **Mahesh Kumar Singh**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **02/02/2022** from **Mr Shyam Singh, JSO, Jodhpur ,RSPCB Jodhpur** a sample of **Ambient Air Quality** of **M/S RAJASTHAN AGRO VET PRODUCTS , Plant - RAJASTHAN AGRO VET PRODUCTS [72663] ,Khasra No 1105/1 and 1105/2 , City- Hingoli Tehsil- Bhopalgarh , District- Jodhpur** Collected from **AAQM at near office gate of the industry** Collected on **21/01/2022**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **03/02/2022** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO2 µg/M3	12.4
2	Particulate Matter (PM10) µg/m3	91
3	Sulphur Dioxide as SO2 ug/m3	4.5

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On **03/02/2022**

BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Jodhpur
SPL-I, Phase-I, Basni Ind. Area, Jodhpur
Phone: 0291-2723225

8

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)
Final Report

Report No. : **790**
Report On : **03/02/2022**

I hereby certify that I **Mahesh Kumar Singh**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **02/02/2022** from **Mr Shyam Singh, JSO, Jodhpur ,RSPCB Jodhpur** a sample of **Source Emission (Stack)** of **M/S RAJASTHAN AGRO VET PRODUCTS , Plant - RAJASTHAN AGRO VET PRODUCTS [72663] ,Khasra No 1105/1 and 1105/2 , City- Hingoli Tehsil- Bhopalgarh , District- Jodhpur** Collected from **Reaction Vessel Stack attached with scrubber** Collected on **21/01/2022**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **03/02/2022** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm3	56
2	Acid Mist mg/NM3	15

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On **03/02/2022**

BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Jodhpur
SPL-I, Phase-I, Basni Ind. Area, Jodhpur
Phone: 0291-2723225

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Final Report

Report No. : **791**
Report On : **03/02/2022**

I hereby certify that I **Mahesh Kumar Singh**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **02/02/2022** from **Mr Shyam Singh, JSO, Jodhpur ,RSPCB Jodhpur** a sample of **Source Emission (Stack)** of **M/S RAJASTHAN AGRO VET PRODUCTS , Plant - RAJASTHAN AGRO VET PRODUCTS [72663] ,Khasra No 1105/1 and 1105/2 , City- Hingoli Tehsil- Bhopalgarh , District- Jodhpur** Collected **from Stack attached with hot air generator** Collected on **21/01/2022**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **03/02/2022** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm3	85.73

The condition of the seals fastening and container on receipt was as follows : **Intact**
Signed This On **03/02/2022**

BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Jodhpur
SPL-I, Phase-I, Basni Ind. Area, Jodhpur
Phone: 0291-2723225

राजस्थान सरकार

कार्यालय उप निदेशक कृषि (विस्तार) जिला परिषद जोधपुर

क्रमांक 5879

दिनांक 4.2.2022

तकनीकी रिपोर्ट

श्रीमान् जिला कलक्टर जोधपुर के आदेश क्रमांक R-199/3323-3329 दिनांक 07.01.2022 एवं आदेश क्रमांक 3437--3442 दिनांक 18.01.2022 की अनुपालना में गठित संयुक्त दल में कृषि विभाग के कार्यालय उप निदेशक कृषि (विस्तार) जोधपुर के आदेश क्रमांक 5505--07 दिनांक 13.01.2022 के द्वारा प्रतिनिधि के रूप में दल के साथ मैसर्स राजस्थान एग्रोवेट प्रोडेक्ट ग्राम हिंगोती, भोपालगढ जोधपुर उद्योग के आसपास के क्षेत्रों का दिनांक 21.01.2022 को निरीक्षण किया। जिसमें निम्न तथ्य पाये गये।

1. उद्योग के आस पास के खेतों का निरीक्षण करने पर फसलों की वृद्धि एवं दशा सामान्य पायी गयी।
2. उद्योग के आसपास के खेतों से मिटटी की जांच हेतु श्री बाबूलाल, श्री हरिराम, श्री मादाराम एवं श्रीमति तुलसी देवी के खेतों चार मिटटी के नमूनें लिए गये।

तकनीकी विश्लेषण:--

1. उद्योग के आसपास के खेतों से लिए गये मिटटी के नमूनों की जांच हेतु मिटटी परीक्षण प्रयोगशाला जोधपुर को जांच हेतु भिजवाये गये।
2. प्रयोगशाला के परिणाम अनुसार श्री बाबूलाल, श्री मादाराम एवं श्रीमति तुलसी देवी के खेतों की मिटटी क्षारीय प्रकृति की पायी गयी जबकि श्री हरिराम के खेत की मिटटी सामान्य पायी गयी।
3. सभी खेतों की मिटटी में जैविक कार्बन की मात्रा कम पायी गयी।
4. सभी खेतों में उपलब्ध फॉसफोरस की मात्रा मध्यम से अधिक पायी गयी।
5. सभी खेतों में उपलब्ध पोटाश की मात्रा मध्यम से अधिक पायी गयी।
6. सभी खेतों में सुक्ष्म तत्व जिंक एवं आयरन की मात्रा कम जबकि मैगनीज एंव कॉपर की मात्रा ठीक पायी गयी।

निष्कर्ष:--

उद्योग के आसपास व खेतों से ली गयी मिटटी के नमूनों का विश्लेषण करने पर पाया गया कि उद्योग के उत्पाद डाई कैल्शियम फॉस्फेट का फसलों एवं खेतों पर कोई भी प्रतिकूल प्रभाव नहीं पड रहा है इसके विपरीत उद्योग के बाई प्रोडेक्ट के रूप में निकलने वाले फास्फो जिप्सम से खेतों की क्षारीयता भी कम होगी। क्योंकि खेतों की क्षारीयता की सुधार हेतु जिप्सम का प्रयोग करने की कृषि विभाग द्वारा सिफारिश भी की जाती है।

संलग्न:- विश्लेषण रिपोर्ट।

(अखिलेश कुमार श्रीवास्तव)
कृषि अनुसंधान अधिकारी (शस्य)

Govt. of Rajasthan

OFFICE OF AGRICULTURE RESEARCH OFFICER (CHEMISTRY)

SOIL TESTING LABORATORY,

24 - PAOTA, JODHPUR

No.:- 362

Date:- 31/1/22

ANALYTICAL REPORT OF SOIL SAMPLES

S. No.	Name of Farmer's / Father's Name	Place	Analytical Values								
			pH	EC	Organic Carbon (%)	Available P_2O_5	Available K_2O	Zn (ppm)	Fe (ppm)	Mn (ppm)	Cu (ppm)
1.	Shri Babu Lal S/O Shri Mangi Lal	Khasara No. 1081 - 82, Hingoli	9.4	0.12	0.10	46	188	0.34	1.56	0.32	3.46
2.	Shri Hari RamS/O Shri Naina Ram	Hingoli	8.7	0.14	0.12	64	446	0.58	3.52	0.52	3.90
3.	Shri Mada Ram S/O Shri Hari Ram	Hingoli	8.5	0.08	0.11	44	452	0.24	2.68	0.40	3.04
4.	Mrs. Tulsi Devi W/O Shri Shita Ram	Khasara No. 1144 Hingoli	8.7	0.05	0.12	77	231	0.22	1.96	0.24	3.30

Remark's :-

1. The soil of S. No. 1,2 & 4 are alkaline in nature.
2. The soil S. No. 3 is normal.
3. All soil samples are very low in Organic Carbon %.
4. The soil of S. No. 1 & 3 are medium in available Phosphorus and S. No. 2 & 4 are high in available Phosphorus.
5. The Soil of S. No. 1 & 4 are medium in available Potash and S. No. 2 & 3 are high in available Potash.
6. All soil samples are deficient in Zinc & Iron but they are sufficient in Manganese and Copper.

31/01/22

मृदा अनुसंधान अधिकारी (रसायन)
मिट्टी परीक्षण प्रयोगशाला
24, पाओटा, जोधपुर

गोपनीय 12

कार्यालय वरिष्ठ भू जल वैज्ञानिक (सर्वेक्षण एवं अनुसंधान)
भू जल विभाग, जोधपुर

E-mail- srhydrojodhpur.gwd@rajasthan.gov.in Phone no:- 0291-2431194

JE(KW) 4/1-2-2022

क्रमांक:–506 दिनांक:–31/1/22

प्रेषित–

क्षेत्रीय अधिकारी,
राजस्थान प्रदुषण नियंत्रण मंडल,
जोधपुर।

विषय– मैसर्स राजस्थान एग्रोवेट प्रोडेक्ट पता खसरा न.–1105 /1ग्राम–हिंगोली, तहसील–भोपालगढ़, जिला– जोधपुर के विरुद्ध प्राप्त शिकायत के सत्यापन के क्रम में।

सन्दर्भ–श्रीमान जिला कलक्टर के कार्यालय आदेश क्रमांक– 3437-42 दिनांक–18.01.2022

महोदय,

उपरोक्त विषय एवं संदर्भित पत्र की अनुपालना के क्रम में लेख है कि दिनांक 21.01.2022 को गठित कमेटी द्वारा संयुक्त निरिक्षण के दौरान मैसर्स राजस्थान एग्रोवेट प्रोडेक्ट पता खसरा न.–1105 /1ग्राम हिंगोली, तहसील–भोपालगढ़, जिला– जोधपुर में फर्म परिसर मे स्थित नलकूप एवं आस–पास के क्षेत्र मे स्थित नलकूप श्री भाकर राम विश्नोई एवं श्री हरीराम पुत्र श्री नैनाराम विश्नोई के खेत मे स्थित नलकूपों से तीन जल नमूने लिए गये (सूची संलग्न) जिनका रसायनिक विश्लेषण भू जल विभाग की केन्द्रीय रसायनशाला, जोधपुर मे किया गया जो कि निम्नलिखित है।

Chemical Characteristic	Rajasthan Agro Vet Industry Campus	Bhakar Ram Bishnoi Agri Farm, Hingoli	Hari Ram S/o Nena Ram Bishnoi, Hingoli	Acceptable limit	Permissible limit
TDS (mg/l)	1145	1990	1216	500	2000
pH Value	7.80	7.90	7.70	6.5 - 8.5	No relaxation
Na^{+1} (mg/l)	414	621	345	-	-
K^{+1} (mg/l)	2	2	2	-	-
Ca^{+2} (mg/l)	32	54	80	75	200
Mg^{+2} (mg/l)	49	51	39	30	100
Cl^{-1} (mg/l)	532	766	355	250	1000
SO_4^{-2} (mg/l)	5	240	5	200	400
CO_3^{-2} (mg/l)	0	0	0	-	-
HCO_3^{-2}(mg/l)	598	452	647	-	-
NO_3^{-1} (mg/l)	**63**	30	**67**	45	No relaxation
F^{-1} (mg/l)	**2.60**	1.45	**1.85**	1	1.5
TH (mg/l)	405	345	360	300	600
Na %	63.83	79.53	67.42	-	-
RSC (meq/L)	1.7	0.5	3.4	-	-
SAR	8.94	14.54	7.91	-	-

मैसर्स राजस्थान एग्रोवेट प्रोडेक्ट फर्म के परिसर एवं श्री हरीराम पुत्र श्री नैनाराम विश्नोई के खेत में स्थित नलकूपों में नाईट्रेट एवं फ्लोराईड की मात्रा अनुज्ञेय (Permissible limit) से अधिक पाई गई है। इस क्षेत्र में Aquifer सैंडस्टोन है एवं इस क्षेत्र के भूजल में सामान्यतः नाइट्रेट एवं फ्लोराइड, अनुज्ञेय (Permissible limit) से अधिक पाया जाता है।

संलग्न–उपरोक्तानुसार

✓वरिष्ठ भूजल वैज्ञानिक
(सर्वेक्षण एवंअनुसंधान)
भूजल विभाग, जोधपुर
दिनांक :–

क्रमांक :–
प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रस्तुत है –

1. अधीक्षण अभियंता,भूजल विभाग,जोधपुर।

वरिष्ठ भूजल वैज्ञानिक
(सर्वेक्षण एवंअनुसंधान)
भूजल विभाग, जोधपुर

2770
2/2/2022

OFFICE OF THE SENIOR CHEMIST, GROUND WATER DEPARTMENT
CENTRAL CHEMICAL LABORATORY, JODHPUR

कमांक – 266

दिनांक – 31/01/2022

GENERAL SAMPLES

JODHPUR 2021-22

Lab No.	Well Location	E.C. µS/cm	TDS mg/L	pH	Na^{+1}	K^{+1}	Ca^{+2}	Mg^{+2}	Cl^{-1}	SO_4^{-2}	CO_3^{-2}	HCO_3^{-1}	NO_3^{-1}	F^{-1} mg/L	TH mg/L	Na%	RSC meq/L	SAR
					----------Upper figures indicate meq/L & lower figures indicate mg/L----------													
JG-28	Rajasthan Agro Vat Industry Campus	2520	1445	7.80	18.00 414	0.05 2	4.10 82	4.00 49	15.00 532	0.10 5	0.00 0	9.80 598	1.01 63	2.60	405	68.83	1.7	8.94
JG-29	Bhakar Ram Bishnoi Farms Hingol	3540	1990	7.90	27.00 621	0.05 2	2.70 54	4.20 51	21.60 766	5.00 240	0.00 0	7.40 452	0.49 30	1.45	345	79.53	0.5	14.54
JG-30	Hari Ram S/o Nana Ram Bishnoi Hingli	2350	1216	7.70	15.00 345	0.05 2	4.00 80	3.20 39	10.00 355	0.10 5	0.00 0	10.60 647	1.08 67	1.85	360	67.42	3.4	7.91

Copy To : Sr. Hydrogeologist, S & R, GWD, Jodhpur

Sr. Chemist
GWD, Jodhpur
वरिष्ठ रसायनज्ञ
सर्वेक्षण एवं अनुसंधान
भू जल विभाग, जोधपुर

कार्यालय वरिष्ठ भू जल वैज्ञानिक (सर्वेक्षण एवं अनुसंधान)
भू जल विभाग, जोधपुर

E-mail- srhydrojodhpur.gwd@rajasthan.gov.in Phone no:- 0291-2431194

क्रमांकः– 494 दिनांकः– 24/1/22

प्रेषित–

क्षेत्रीय अधिकारी,
राजस्थान प्रदूषण नियंत्रण मंडल,
जोधपुर।

विषय–मैसर्स राजस्थान एग्रोवेट प्रोडेक्ट पता खसरा न.–1105 /1
ग्राम–हिंगोली,तहसील–भोपालगढ़,जिला–जोधपुर के विरुद्ध प्राप्त शिकायत के सत्यापन के क्रम में।

सन्दर्भ–श्रीमान जिला कलक्टर के कार्यालय आदेश क्रमांक– **3437-42** दिनांक–18.01.2022

महोदय,

उपरोक्त विषय एवं संदर्भित पत्र के क्रम में निवेदन है कि उक्त गठित कमेटी द्वारा शिकायत के सत्यापन हेतु 21.01.2022 को सयुंक्त दौरा किया गया इस क्रम में इस कार्यालय द्वारा तीन भूजल नमूने एकत्रित किये गए , भूजल विभाग द्वारा भूजल नमूनों का निम्नलिखित पैरामीटर्स का ही परिक्षण किया जाता है –

E.C.	TDS	pH	Na^{+1}	K^{+1}	Ca^{+2}	Mg^{+2}	Cl^{-1}	SO_4^{-2}	CO_3^{-2}	HCO_3^{-1}	NO_3^{-1}	F^{-1}	TH	Na%	RSC	SAR

इनके अतिरिक्त मेटल्स, सीओडी एवं अन्य आवश्यक परिक्षण हेतु तीन भूजल नमूनों को इस पत्र के साथ उक्त विस्तृत विश्लेषण एवं अग्रिम आवश्यक कार्यवाही हेतु भिजवाया जा रहा है।

S.No.	Location	Village	Block	Type of well	Sample No.
1.	Rajasthan Agro Vat industry campus	Hingoli	Bhopalgarh	Tubewell	1
2.	Bhakar ram Bishnoi Farm	Hingoli	Bhopalgarh	Tubewell	2
3.	Hari Ram s/o Nana ram Bishnoi	Hingoli	Bhopalgarh	Tubewell	3

संलग्न–उपरोक्तानुसार

वरिष्ठ भू जल वैज्ञानिक
(सर्वेक्षण एवं अनुसंधान)
भू जल विभाग, जोधपुर

Scanned with CamScanner

क्षेत्रीय कार्यालय
REGIONAL OFFICE
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
RAJASTHAN STATE POLLUTION CONTROL BOARD
SI'L-02, Marudhar Industrial Area, Basni, Jodhpur.
Phone/Fax no. 0291-2723225, E-Mail ID : rorpcb.jodhpur@gmail.com

15

क्रमांक :– एफ–5/रा.प्र.नि म./लेब/जोधपुर/ 3573 दिनांक 08/02/202

श्रीमान् वरिष्ठ भू–जल वैज्ञानिक (सर्वेक्षण एवं अनुसन्धान),
भू–जल विज्ञान,
जोधपुर।

विषय :– मैसर्स राजस्थान एग्रोवेट प्रोडेक्ट पता खसरा नं. – 1105/1 ग्राम–हिंगोली, तहसील–गोपालगढ़, जिला–जोधपुर के विरूद्व प्राप्त शिकायत के सत्यापन के क्रम में।
संदर्भ :– आपके पत्र क्रमांक 494 दिनांक 24.01.2022।

महोदय जी,

उपरोक्त संदर्भित विषयान्तर्गत निवेदन है कि आपके द्वारा भेजे गये तीन भू–जल नमूनों का मेटल्स और सीओडी के परीक्षण किये हैं जिनके परिणाम निम्न प्रकार है :–

S.No.	Parameters	Location			Permissible limit as per IS 10500 : 2012
		Rajasthan Agrovet Industry Campus	Bhakar Ram Bishnoi Farm	Hari Ram S/. Nana Ram Bishnoi	
1	COD (mg/l)	38	53	38	-
2	Cu (mg/l)	Not Traceable	0.015	Not Traceable	1.5 mg/l
3	Zn (mg/l)	0.086	0.064	0.062	15 mg/l
4	Ni (mg/l)	Not Traceable	Not Traceable	Not Traceable	0.02 mg/l
5	Pb (mg/l)	Not Traceable	Not Traceable	Not Traceable	0.01 mg/l
6	T.Cr (mg/l)	0.035	0.035	0.027	0.05 mg/l
7	Cd (mg/l)	Not Traceable	Not Traceable	Not Traceable	0.003 mg/l
8	Fe (mg/l)	0.498	0.845	0.202	0.3 mg/l

संलग्न :– अनुलग्नक 'अ'।

भवदीय
8.2.2022
(अमित शर्मा)
क्षेत्रीय अधिकारी

16

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : **SP-03**
Report On : **08/02/2022**

I hereby certify that I **MAHESH KUMAR SINGH**, State Board Analyst duly appointed **under sub Section(3) of Section 53 of theWater (Prevention & Control of Pollution) Act, 1974** received on the **24/01/2022** from **Rishendra Singh, Jr. Ground Water Scientist, GWD, Jodhpur** a sample of **Water** of **Tubewell of Hariram S/o Nanaram Bishnoi, Village- Hingoli, Tehsil- Bhopalgarh, District- Jodhpur** Collected from **Tubewell** Collected on **21/01/2022**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **08/02/2022** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Chemical Oxygen Demand mg/l	38
2	Zinc as Zn mg/l	0.062
3	Copper as Cu mg/l	Not Traceable
4	Nickel as Ni mg/l	Not Traceable
5	Lead as Pb mg/l	Not Traceable
6	Total Chromium as Cr mg/l	0.027
7	Cadmium as Cd mg/l	Not Traceable
8	Iron as Fe mg/l	0.202

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On **08/02/2022**

BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Jodhpur
SPL-I, Phase-I, Basni Ind. Area, Jodhpur
Phone: 0291-2723225

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : **SP-02**
Report On : **08/02/2022**

I hereby certify that I **MAHESH KUMAR SINGH**, State Board Analyst duly appointed **under sub Section(3) of Section 53 of theWater (Prevention & Control of Pollution) Act, 1974** received on the **24/01/2022** from **Rishendra Singh, Jr. Ground Water Scientist, GWD, Jodhpur** a sample of **Water** of **Tubewell inside farm of Bhakarram Bishnoi, Village- Hingoli, Tehsil- Bhopalgarh, District- Jodhpur** Collected from **Tubewell inside farm** Collected on **21/01/2022**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **08/02/2022** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Chemical Oxygen Demand mg/l	53
2	Zinc as Zn mg/l	0.064
3	Copper as Cu mg/l	0.015
4	Nickel as Ni mg/l	Not Traceable
5	Lead as Pb mg/l	Not Traceable
6	Total Chromium as Cr mg/l	0.035
7	Cadmium as Cd mg/l	Not Traceable
8	Iron as Fe mg/l	0.845

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On **08/02/2022**

BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Jodhpur
SPL-I, Phase-I, Basni Ind. Area, Jodhpur
Phone: 0291-2723225

18

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)
Final Report

Report No. : **SP-01**
Report On : **08/02/2022**

I hereby certify that I **MAHESH KUMAR SINGH**, State Board Analyst duly appointed **under sub Section(3) of Section 53 of theWater (Prevention & Control of Pollution) Act, 1974** received on the **24/01/2022** from **Rishendra Singh, Jr. Ground Water Scientist, GWD, Jodhpur** a sample of **Water** of **Tubewell inside campus of M/S Rajasthan Agrovat Products, Village- Hingoli, Tehsil- Bhopalgarh, District- Jodhpur** Collected from **Tubewell inside campus** Collected on **21/01/2022**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **08/02/2022** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Chemical Oxygen Demand mg/l	38
2	Zinc as Zn mg/l	0.086
3	Copper as Cu mg/l	Not Traceable
4	Nickel as Ni mg/l	Not Traceable
5	Lead as Pb mg/l	Not Traceable
6	Total Chromium as Cr mg/l	0.035
7	Cadmium as Cd mg/l	Not Traceable
8	Iron as Fe mg/l	0.498

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On **08/02/2022**

BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Jodhpur
SPL-I, Phase-I, Basni Ind. Area, Jodhpur
Phone: 0291-2723225

कार्यालय ब्लॉक मुख्य चिकित्सा अधिकारी ब्लॉक भोपालगढ

क्रमांक:स्था/20:2/184 दिनांक: 31.01.2022

श्रीमान उपखण्ड अधिकारी,
उपखण्ड भोपालगढ।

विषयः माननीय राष्ट्रीय हरित प्राधिकरण भोपाल मे विचाराधीन प्रकरण संख्या 95/2021 अनवान बाबूलाल बेनीवाल बनाम राजस्थान सरकार के सम्बध मे।
सन्दर्भः आपके कार्यालय के प्रत्राक कोर्ट/2022/90 दिनाक 27.01.2022 के कम मे।

उपरोक्त विषय मे निवेदन है, कि माननीय राष्ट्रीय हरित प्राधिकरण भोपाल मे विचाराधीन प्रकरण संख्या 95/2021 अनवान बाबूलाल बेनीवाल बनाम राजस्थान सरकार मे उल्लेख किया गया है, कि राजस्थान एग्रोवेट प्राडेक्टस फेक्ट्री ग्राम हिगोली तहसील भेपालगढ मे किये जा रहे उत्पादन से आसापास के क्षेत्रो मे गम्भीर जलजनित एवं वायुजनित बिमारिया फेल रही है। फैक्ट्री के अवशेष प्रदार्थ के पानी से डायरिया,कोलेरा,टायफाईड,तथा केन्सर जेसी बिमारिया फेल रही है।
इस सम्बध मे इस प्रकार निवेदन है:-
1 सामु.स्वा.केन्द्र भोपालगढ से डा0 सुरेन्द्र वर्मा चिकित्सा अधिकारी के नेतृत्व मे टीम का गठन कर टीम द्वारा राजस्थान एग्रोवेट प्रोडेक्टस फेक्ट्री ग्राम हिगोली तहसील भोपालगढ के आस पास क्षेत्रो का सधन सर्वे करवाया गया।
2 यह है, टीम द्वारा आस पास क्षेत्र मे 16 घरो मे सर्वे कर 138 व्यक्तियो के स्वास्थ्य की जांच की गयी। जो राजस्थान एग्रोवेट प्रोडेक्टस फेक्ट्री ग्राम हिगोली तहसील भोपालगढ के आधा किमी परिधि मे आते है।
3 यह है, कि इस क्षेत्र मे कोई भी आज दिनाक तक गम्भीर बिमारियो केन्सर, टीबी,कोलेरा,डायरिया से ग्रसीत नही पाये गये। 4 मरिज अस्थमा के पाये गये जो 4 से 10 वर्षो से ग्रसीत है। एवं एक मरिज सीने मे जलन की शिकायत का पाया गया। रिर्पोट की प्रति साथ सलग्न है।
4 यह है, कि ग्राम पंचायत हिगोली क्षेत्र मे एक मरिज टीबी दवाइयी ले रहा है। जो इस फेक्ट्री से 7 किमी दूर रहता है।
5 यह है, कि राजस्थान एग्रोवेट प्रोडेक्टस फेक्ट्री ग्राम हिगोली तहसील भोपालगढ के परिसर क्षेत्र मे कोई भी बिमारियो से ग्रसीत नही पाये गये।
रिर्पोट श्रीमानजी को प्रेषित है।

सलग्नः जांच दल की रिर्पोट।

ब्लॉक मुख्य चिकित्सा अधिकारी
भोपालगढ बी.सी.एम.ओ. कोड सं. 365
R.M.P.No. 23917

2771
2/2/22

कार्यालय वरिष्ठ चिकित्सा अधिकारी, सामु० स्वा० केन्द्र [illegible]

क्रमांक 36 दिनांक - 31-1-2022

प्रेषित :- श्रीमान खण्ड मुख्य चिकित्सा अधिकारी,
खण्ड - सोपासगढ (जोधपुर)

विषय : आपका कार्यालय पत्र 2022/154 दिनांक 27/1/22 एवम् श्रीमान उपखण्ड अधिकारी, कार्यालय संदर्भ पत्र क्रमांक कोरी/2022/90 दिनांक 27/1/22 के संदर्भ में।

माननीय,

उपरोक्त प्रसंग में आपके कार्यालय पत्र द्वारा ग्राम - हिंगोली में सिल राजस्थान एग्रोटेक प्रोडक्ट केक्ट्री के संबंध में स्थानीय स्तर पर गठित चिकित्सा दल ने फैक्ट्री प्रबंधन कार्यालय परिसर एवम आसपास स्थित आवासीय घरों का चिकित्सा सर्वे कार्य किया जिसमे कार्यालय - परिसर मे कोई भी व्यक्ति बिमारी से ग्रसित नहीं पाया गया। निकटतम आवासीय घरों की विस्तृत रिपोर्ट निम्न अनुसार है -

क्र.सं.	मुखिया का नाम	मोबा० नं०	कुल सदस्य	कोई बिमारी अथवा मृत्यु अथवा
1	रामलाल राम बिश्नोई	7568687677	20	ओमदेवी पुत्रवधु अस्थमा 10 व
2	रामदीन चौकीदार कुमारा	7879729117	06	नहीं०
3	प्रेम / पुतरा राम "	7879729117	05	नहीं
4	सुखराम चौकीदार "	9649203016	05	नहीं०
5	हरीराम / नेनाराम "	9828373165	10	नहीं
6	भीमाराम / भानुराम "	7742026328	08	नहीं
7	अर्जुनराम / रामूराम	9950749982	08	नहीं०
8	प्रेम / धेवरराम	9725212303	05	नहीं
9	सीताराम / किशनाराम बिश्नोई	9351795129	06	नहीं
10	सागरराम / सीताराम " "		05	नहीं
11	धनाराम / कासीराम "	9680656509	11	धनाराम अस्थमा 5 साल रविंद्र अस्थमा 4 साल
12	भंवरलाल / कासीराम "	9928126958	10	नहीं
13	बाबूलाल / मांगीलाल "	9634075632	10	बाबूलाल स्वयं पत्नी मेंजलम 4
14	पोकरराम / मांगीलाल	9928172323	05	पदू देवी पत्नी अस्थमा 5 साल
15	जगदीश / नेनाराम	9929164586	18	सदस्य नहीं
16	मंगीराम / रेशमराम	6375063143	06	सदस्य नहीं

टीम मेम्बर ① डा० सुरेन्द्र वर्मा MO

② श्री नन्दकिशोर शर्मा MNJ

③ श्रीमती सुआ बिश्नोई ANM

④ श्री मधुसूदन कंडल DRIVER

ब्लॉक मुख्य चिकित्सा अधिकारी
सोपासगढ़ (जोधपुर)
C.C.I.D. 23017

राजस्थान सरकार

कार्यालय उपखण्ड अधिकारी भोपालगढ़ जिला–जोधपुर

क्रमांकः– कोर्ट/2022/30 दिनांक :– 27/01/2022

प्रेषितः– ब्लॉक मुख्य चिकित्सा अधिकारी
भोपालगढ जिला–जोधपुर।

विषयः– माननीय राष्ट्रीय हरित प्राधिकरण, भोपाल में विचाराधीन प्रकरण संख्या 95/2021 अनवान बाबूलाल बेनीवाल बनाम राजस्थान सरकार के संबंध में।

उपरोक्त विषय में लेख है कि माननीय माननीय राष्ट्रीय हरित प्राधिकरण, भोपाल में विचाराधीन प्रकरण संख्या 95/2021 अनवान बाबूलाल बेनीवाल बनाम राजस्थान सरकार में उल्लेख किया गया है कि राजस्थान एग्रोवेट प्रोडेक्टस फैक्ट्री ग्राम हिंगोली तहसील भोपालगढ़ में किये जा रहे उत्पादन से आस पास के क्षेत्रों में गंभीर वायुजनित एवं जल जनित बीमारियां फैल रही है। फैक्ट्री के अवशेष पदार्थों के पीने के पानी में घुल मिल जाने से आर्सेनिक, कैडमियम, निकल, मर्करी, जिंक, लैड धातुओं की अधिकता से दूषित पीने के पानी के सेवन से गांव वासियों में गंभीर बीमारियां जैसे डायरिया, कोलेरा, टायफाइड तथा कैंसर फैल रही है तथा फैक्ट्री के जहरीले प्रदूषण से मनुष्य की आंख–नाक व गले में जलन तथ श्वास लेने की तकलीफ व छाती में बहुत खतरनाक दर्द होने से मनुष्यों को तकलीफ हो रही है। अतः इस संबंध में आपको निर्देशित किया जाता है कि उक्त प्रकरण में उल्लेखित गंभीर वायुजनित एवं जनजनित बीमारियों के फैलने के संबंध में जांच कर रिपोर्ट आगामी 31 जनवरी 2022 तक प्रस्तुत करे।

27/1/22
उपखण्ड अधिकारी
भोपालगढ़

कार्यालय नोडल अधिकारी प्रथम श्रेणी पशु चिकित्सालय भोपालगढ़ (जोधपुर)

क्रमांक : 176 दिनांक : 28-01-2022

श्रीमान उपखण्ड अधिकारी
भोपालगढ़ (जोधपुर)

विषय : श्रीमान जी के आदेश क्रमांक कोटि/2022/91 दिनांक 27-01-2022 की अनुपालना बाबत।

महोदय,

निवेदन है कि आपके निर्देश की अनुपालना में पशु पालन विभाग भोपालगढ़ की टीम ने राजस्थान एग्रोवेट प्रोडेक्टस फैक्ट्री ग्राम हिंगोली तहसील भोपालगढ़ के मौके पर जाकर अवलोकन उपरांत कोई मृत पशु नहीं मिला और ना ही इस संबंध में विभाग को कोई लिखित अथवा मौखिक सूचना आदि क्रमांक अप्राप्त है।

AGT
28/1/22

प्रभारी
पशु चिकित्सा अधिकारी
राजकीय पशु चिकित्सालय
[illegible] (जोधपुर)

नोडल अधिकारी
राजकीय पशु चिकित्सालय
भोपालगढ़ (जोधपुर)

2772
2/2/22

150 YEARS OF CELEBRATING THE MAHATMA

राजस्थान सरकार

कार्यालय उपखण्ड अधिकारी भोपालगढ़ जिला–जोधपुर

दिनांक :– 27/01/2022

क्रमांक:– कोर्ट / 2022 / 91

प्रेषित:– प्रभारी अधिकारी
पशु चिकित्सा / पशुपालन विभाग
ब्लॉक भोपालगढ़ जिला–जोधपुर।

विषय:– माननीय राष्ट्रीय हरित प्राधिकरण, भोपाल में विचाराधीन प्रकरण संख्या 95 / 2021 अनवान बाबूलाल बेनीवाल बनाम राजस्थान सरकार के संबंध में।

उपरोक्त विषय में लेख है कि माननीय माननीय राष्ट्रीय हरित प्राधिकरण, भोपाल में विचाराधीन प्रकरण संख्या 95 / 2021 अनवान बाबूलाल बेनीवाल बनाम राजस्थान सरकार में उल्लेख किया गया है कि राजस्थान एग्रोवेट प्रोडेक्टस फैक्ट्री ग्राम हिंगोली तहसील भोपालगढ़ में किये जा रहे उत्पादन से आस पास के क्षेत्रों में फैक्ट्री के रासायनिक अवशेषों से जल प्रदूषित हो रहा है व इसके सेवन से ग्राम हिंगोली में बहुत अधिक संख्या में मवेशियों की मृत्यु हो रही है। अतः इस संबंध में आपको निर्देशित किया जाता है कि उक्त प्रकरण में उल्लेखित ग्राम हिंगोली में बहुत अधिक संख्या में मवेशियों की मृत्यु के संबंध में जांच कर रिपोर्ट आगामी 31 जनवरी 2022 तक प्रस्तुत करे।

27/1/22

उपखण्ड अधिकारी
भोपालगढ़

email- rorpcb.jodhpur@gmail.com
Tele : 0291 –2723225

REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD
Plot No. SPL-2, M.I.A Phase-I, Basni,
Jodhpur-342005 (Rajasthan)

No. RO/RPCB/Jodhpur/NGT-39 /3406-09 Date :- 17/1/22

कार्यालय आदेश

मैसर्स राजस्थान एग्रोवेट प्रोडेक्ट पता खसरा नं. 1105/1 ग्राम–हिंगोली, तहसील – भोपालगढ जिला जोधपुर के विरूद्व प्राप्त शिकायत के सत्यापन हेतु श्रीमान जिला कलक्टर के कार्यालय आदेश क्रमांक– R-199/3323-3329 dated 07/01/2022 के द्वारा दल का गठन किया गया है।

श्रीमान जिला कलक्टर द्वारा गठित कमेटी को कार्य सम्पादन हेतु राजस्थान राज्य प्रदूषण नियंत्रण मण्डल के निम्न अधिकारियों को नियुक्त किया जाता है।

1. श्री महेश कुमार सिंह (वरिष्ठ वैज्ञानिक अधिकारी) दूरभाष नं. 9887711821
2. श्री कैलाश सुथार (कनिष्ठ पर्यावरण अभियंता) दूरभाष नं. 9414171720
3. श्री कुणाल खत्री (कनिष्ठ पर्यावरण अभियंता) दूरभाष नं. 9462557788

अतः यह अधिकारी माननीय जिला कलक्टर द्वारा गठित दल के साथ समन्वय स्थापित करते हुए उक्त कार्य को 25/01/2022 तक सम्पादित करवाना सुनिश्चित करे।

– Sd

(अमित शर्मा)
क्षेत्रीय अधिकारी

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:–

1. श्रीमान जिला कलक्टर, जोधपुर।
2. श्री महेश कुमार सिंह (वरिष्ठ वैज्ञानिक अधिकारी) राप्रनिम जोधपुर।
3. श्री कैलाश सुथार (कनिष्ठ पर्यावरण अभियंता) राप्रनिम जोधपुर।
4. श्री कुणाल खत्री (कनिष्ठ पर्यावरण अभियंता) राप्रनिम जोधपुर।
5. रक्षित पत्रावली।

17-1-22
क्षेत्रीय अधिकारी

कार्यालय वरिष्ठ भू जल वैज्ञानिक (सर्वेक्षण एवं अनुसंधान)
भू जल विभाग, जोधपुर

E-mail- srhydrojodhpur.gwd@rajasthan.gov.in Phone no:- 0291-2431194

क्रमांक :– 476 दिनांक :– 14.01.2022

JE(K) 17-1-22

प्रेषित :–

अधीक्षण अभियंता,
भूजल विभाग,जोधपुर।

विषय–मैसर्स राजस्थान एग्रोवेट प्रोडेक्ट पता खसरा न.–1105 /1
ग्राम–हिंगोली,तहसील–भोपालगढ़,जिला–जोधपुर के विरुद्ध प्राप्त शिकायत के सत्यापन के क्रम में।

सन्दर्भ–श्रीमान जिला कलक्टर के कार्यालय आदेश क्रमांक– R–199 /3323–3329 दिनांक–07.01.2022

महोदय,

उपरोक्त विषय एवं सन्दर्भ के क्रम में निवेदन है कि उक्त कार्य के लिए भूजल विभाग के विभागीय प्रतिनिधि के तौर पर श्री ऋषेन्द्र सिंह,कनिष्ठ भूजल वैज्ञानिक,भूजल विभाग,जोधपुर जिनके दूरभाष नंबर–9461435970 को नियुक्त किया जाता है, उक्त कमेटी श्री ऋषेन्द्र सिंह से सम्पर्क कर भूजल विभाग से सम्बंधित कार्य का संपादन करवा सकती है।

भवदीय

(रिद्धकरण गोदारा)
वरिष्ठ भू जल वैज्ञानिक
(सर्वेक्षण एवं अनुसंधान)
भू जल विभाग, जोधपुर

क्रमांक :– 477 –478 दिनांक :– 14.01.2022

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रस्तुत है –

1. श्रीमान जिला कलक्टर,जोधपुर ।
2. उपखण्ड अधिकारी,भोपालगढ़ जोधपुर ।
3. क्षैत्रिय अधिकारी,राप्रनिमं ,जोधपुर।

2638
17/1/22

(रिद्धकरण गोदारा)
वरिष्ठ भू जल वैज्ञानिक
(सर्वेक्षण एवं अनुसंधान)
भू जल विभाग, जोधपुर

राजस्थान सरकार
कार्यालय जिला कलेक्टर जोधपुर

क्रमांक: 3537-42 दिनांक 18/1/22

कार्यालय आदेश

सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, जयपुर के पत्र क्रमांक F.tech(CD-648) Tech/RPCB/CD/ 530 दिनांक 09/11/2021 के अनुक्रम में मैसर्स राजस्थान एग्रो वेट प्रोडेक्ट, पता–खसरा नं. 1105/1, ग्राम–हिंगोली, तहसील–भोपालगढ़, जिला–जोधपुर के विरूद्व प्राप्त शिकायत के सत्यापन, उघोग के आस–पास के क्षेत्र में जल प्रदूषण की स्थिति, मनुष्य के स्वास्थ्य पर प्रतिकुल प्रभाव (ill effect on humar health), कृषि उपज में हानि (Loss of agriculture yield) एवम् भूजल पर प्रतिकुल प्रभाव जांच हेतु इस कार्यालय के पत्र क्रमांक R-199/3323-3329 dated 07/01/2022 के द्वारा कमेटी का गठन किया गया था।

उक्त उघोग से प्रदूषण की समस्या बाबत् माननीय राष्ट्रीय हरित प्राधिकारण, भोपाल में श्री बाबूलाल बेनीवाल द्वारा एक परिवाद ओ.ए.नं. 95/2021 (CZ) प्रस्तुत किया गया है। उक्त परिवाद के संबंध में माननीय प्राधिकरण द्वारा आदेश दिनांक 05/01/2022 के द्वारा एक तथ्यात्मक रिपोर्ट मांगी गई है।

अतः उक्त कमेटी को निर्देशित किया जाता है कि उघोग के मौका सत्यापन के दौरान परिवाद संख्या 95/2021 में वर्णित तथ्यों का भी सत्यापन कर तथ्यात्मक रिपोर्ट दिनांक 25/01/2022 तक प्रस्तुत करे। ताकि माननीय राष्ट्रीय हरित प्राधिकरण को तदानुसार अवगत करवाया जा सके।

जिला कलेक्टर जोधपुर

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. सदस्य सचिव, राप्रनिम जयपुर।
2. उपखण्ड अधिकारी, भोपालगढ जोधपुर।
3. अधीक्षण अभियंता, भूजल विभाग जोधपुर।
4. मुख्य चिकित्सा अधिकारी, स्वास्थ्य विभाग जोधपुर।
5. उप निर्देशक, कृषि विभाग जोधपुर।
6. क्षेत्रीय अधिकारी, राप्रनिमं. जोधपुर।
7. रक्षित पत्रावली

जिला कलेक्टर जोधपुर

राजस्थान सरकार
कार्यालय जिला कलेक्टर जोधपुर

क्रमांक: R-191/ 3323- 3329 दिनांक 07/01/2022

कार्यालय आदेश

सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, जयपुर के पत्र क्रमांक F.tech(CD-648) Tech/RPCB/CD/ 530 दिनांक 09/11/2021 के अनुक्रम में मैसर्स राजस्थान एग्रो वेट प्रोडेक्ट, पता–खसरा नं. 1105/1, ग्राम–हिंगोली, तहसील–भोपालगढ़, जिला–जोधपुर के विरूद्ध प्राप्त शिकायत के सत्यापन, उद्योग के आस–पास के क्षेत्र में जल प्रदूषण की स्थिति, मनुष्य के स्वास्थ्य पर प्रतिकुल प्रभाव (ill effect on human health), कृषि उपज में हानि (Loss of agriculture yield) एवम् भूजल पर प्रतिकुल प्रभाव जांच हेतु निम्न अधिकारियो की कमेटी का गठन किया जाता है:–

1. उपखण्ड अधिकारी, भोपालगढ़।
2. अधीक्षण अभियंता, भूजल विभाग जोधपुर या उनके विभाग का प्रतिनिधि।
3. मुख्य चिकित्सा अधिकारी, स्वास्थ्य विभाग जोधपुर या उनके विभाग का प्रतिनिधि ।
4. उप निर्देशक, कृषि विभाग जोधपुर या उनके विभाग का प्रतिनिधि।
5. क्षेत्रीय अधिकारी राजस्थान राज्य प्रदूषण नियंत्रण मण्डल जोधपुर या उनके विभाग का प्रतिनिधि।

उक्त गठित कमेटी को निर्देशित किया जाता है कि संयुक्त निरीक्षण कर निरीक्षण प्रतिवेदन 15 दिवस के भीतर अद्योहस्ताक्षरकर्ता को प्रस्तुत करे। उक्त कमेटी के कार्यो हेतु राजस्थान राज्य प्रदूषण नियंत्रण मण्डल जोधपुर समन्वयक होगा।

(इन्द्रजीत सिंह)
जिला कलेक्टर जोधपुर

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:–

1. सदस्य सचिव, राप्रनिम जयपुर।
2. उपखण्ड अधिकारी, भोपालगढ जोधपुर।
3. अधीक्षण अभियंता, भूजल विभाग जोधपुर।
4. मुख्य चिकित्सा अधिकारी, स्वास्थ्य विभाग जोधपुर।
5. उप निर्देशक, कृषि विभाग जोधपुर।
6. क्षेत्रीय अधिकारी, राप्रनिम. जोधपुर।
7. रक्षित पत्रावली

(इन्द्रजीत सिंह)
जिला कलेक्टर जोधपुर